

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 1068 of 2009

[Arising out of Order-in-Appeal No OIA-151-152/2009-AHD-II-CE/ID/COMMR-A-/AHD dated 30.03.2009 passed by Commissioner (Appeal) of Central Excise & ST, Ahmedabad]

Acme Diet Care Pvt Limited

.... Appellant

14/A, Panchratna Ind. Estate, Sarkhej-Bavla Road,
Changodar, Taluka-Sanand, AHMEDABAD, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Ahmedabad.... Respondent

Custom House, First Floor, Old High Court Road,
Navrangpura, Ahmedabad, Gujarat-380009

APPEARANCE :

None for the Appellant

Shri Sanjiv Kinker, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10586 / 2020

DATE OF HEARING/ DECISION : 27.02.2020

RAMESH NAIR :

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

